

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG SINGH) :
Straightway, if they want.

THE PRIME MINISTER, MINISTER
OF ATOMIC ENERGY, MINISTER OF
PLANNING AND MINISTER OF EX-
TERNAL AFFAIRS (SHRIMATI INDIRA
GANDHI) : Today itself, straightway.

MR. SPEAKER : Government are ready
and the Opposition is ready. who am I
to say anything now? We shall begin it
here and now.

But, before we take up the no-confidence-
motion, there are some formal items to be
disposed of. Some Committees are asking
for extension of time for presentation of
their reports.

12:07 Hrs.

ELECTION TO COMMITTEE INDIAN NURSING COUNCIL

THE MINISTER OF HEALTH, FAMI-
LY PLANNING AND URBAN DEVE-
LOPMENT (SHRI SATYA NARAYAN
SINHA) : I beg to move :

"That in pursuance of clause (c) of sub-
section (1) of section 3 of the Indian
Nursing Council Act, 1947, as amended
by section 4 of the Indian Nursing
Council (Amendment) Act, 1957, the
Members of Lok Sabha do proceed to
elect, in such manner as the Speaker
may direct, two Members from among
themselves to serve as Members of the
Indian Nursing Council.

MR. SPEAKER : The question is :

"That in pursuance of clause (c) of
sub-section (1) of section 3 of the Indian
Nursing Council Act, 1947, as amended
by section 4 of the Indian Nursing
Council (Amendment) Act, 1957, the
Members of Lok Sabha do proceed to
elect, in such manner as the Speaker
may direct, two Members from among
themselves to serve as Members of the
Indian Nursing Council."

The motion was adopted.

MOTIONS RE : EXTENSION OF TIME FOR PRESENTATION OF REPORTS OF JOINT COMMITTEES

(i) UNION TERRITORIES (SEPARATION OF
JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

SHRI VIKRAM CHAND MAHAJAN
(Chamba) : I beg to move :

"That this House do extend the time
appointed for the presentation of the
Report of the Joint Committee on the
Bill to provide for the separation of
judicial and executive functions in Union
Territories, up to the last day of the
current session".

MR. SPEAKER : The question is :

"That this House do extend the time
appointed for the presentation of the
Report of the Joint Committee on the
Bill to provide for the separation of
judicial and executive functions in
Union territories up to the last day of the
current session."

The motion was adopted.

(ii) CRIMINAL AND ELECTION LAWS
(AMENDMENT BILL)

SHRI NITIRAJ SINGH CHAUDHARY
(Hoshangabad) : I beg to move :

"That this House do extend the time
appointed for the presentation of the
Report of the Joint Committee on the
Bill further to amend the Indian Penal
Code, the Code of Criminal Procedure,
1898 and the Representation of the
People Act, 1951, and to provide against
printing and publication of certain
objectionable matters, up to the 2nd
December, 1968."

MR. SPEAKER : The question is :

"That this House do extend the time
appointed for the presentation of the
Report of the Joint Committee on the
Bill further to amend the Indian Penal
Code, the Code of Criminal Procedure,
1898 and the Representation of the
People Act, 1951, and provide against
printing and publication of certain
objectionable matters, up to the 2nd
December, 1968."

The motion was adopted.